



(113)

**IN THE HIGH COURT OF PUNJAB AND HARYANA AT  
CHANDIGARH**

CWP-PIL-159-2024 (O&M)

Date of decision:- 09.08.2024

Lawyers for Humanity

...Petitioner(s)

Versus

Union of India and others

...Respondent(s)

**CORAM:** **HON'BLE MR. JUSTICE SHEEL NAGU, CHIEF JUSTICE**  
**HON'BLE MR. JUSTICE ANIL KSHETARPAL**

Present:- Mr. H.P.S. Rahi, Advocate,  
for the petitioner.  
Mr. Satya Pal Jain, Additional Solicitor General of India,  
with Mr. Sushant Kareer, Central Government Counsel,  
for respondent No. 1 - Union of India.  
Mr. Deepak Balyan, Additional Advocate General, Haryana.

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**SHEEL NAGU, C.J. (ORAL)**

1. Learned Additional Solicitor General of India, at the very outset, informs that the recommendations made to the Central Government by the Government of Haryana for grant of Gallantry Award to the police personnel posted at Shambu Border have been remanded for obtaining further opinion.
2. It is, thus, informed that the Gallantry Award to any of the police personnel has not yet been announced.
3. At this juncture, learned counsel for the petitioner prays for withdrawal of the petition with liberty to re-visit the Court as and when cause arises.
4. Prayer made is allowed.
5. The petition stands dismissed as withdrawn with the aforesaid liberty.

**(SHEEL NAGU)**  
**CHIEF JUSTICE**

**(ANIL KSHETARPAL)**  
**JUDGE**

**09.08.2024**

Amodh Sharma

Whether speaking/reasoned	Yes/No
Whether reportable	Yes/No